

Annexure-II referred to in reply to parts (e) & (f) of Rajya Sabha Unstarred Question No.2102 for 28.07.2014.

Details of permissible works under MGNREGA

I. Category: A: PUBLIC WORKS RELATING TO NATURAL RESOURCES MANAGEMENT -

- (i) **Water conservation** and water harvesting structures to augment and improve groundwater like underground dykes, earthen dams, stop dams, check dams with special focus on recharging ground water including drinking water sources;
- (ii) **Watershed management** works such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring shed development resulting in a comprehensive treatment of a watershed;
- (iii) Micro and minor irrigation works and creation, renovation and maintenance of **irrigation** canals and drains;
- (iv) Renovation of **traditional water bodies** including desilting of irrigation tanks and other water bodies;
- (v) **Afforestation**, tree plantation and horticulture in common and forest lands, road margins, canal bunds, tank foreshores and coastal belts duly providing right to usufruct to the households covered in Paragraph5; and
- (vi) Land development works in common land.

II. Category B: COMMUNITY ASSETS OR INDIVIDUAL ASSETS FOR VULNERABLE SECTIONS (ONLY FOR HOUSEHOLDS IN PARAGRAPH5)

- (i) **Improving productivity of lands** of households specified in Paragraphc5 through land development and by providing suitable infrastructure for irrigation including dug wells, farm ponds and other water harvesting structures;
- (ii) **Improving livelihoods through** horticulture, sericulture, plantation, and farm forestry;
- (iii) **Development of fallow or waste lands** of households defined in Paragraph5 to bring it under cultivation;
- (iv) Unskilled wage component in **construction of houses** sanctioned under the Indira Awaas Yojana or such other State or Central Government Scheme;
- (v) Creating infrastructure for **promotion of livestock** such as, poultry shelter, goat shelter, piggery shelter, cattle shelter and fodder troughs for cattle; and
- (vi) Creating infrastructure for **promotion of fisheries** such as, fish drying yards, storage facilities, and promotion of fisheries in seasonal water bodies on public land;

III. Category C: COMMON INFRASTRUCTURE INCLUDING FOR NRLM COMPLIANT SELF HELP GROUPS

- (i) Works for promoting **agricultural productivity** by creating durable infrastructure required for bio-fertilizers and post-harvest facilities including pucca storage facilities for agricultural produce; and
- (ii) Common work-sheds for livelihood activities of self-help groups.

IV. Category D: RURAL INFRASTRUCTURE:

- (i) Rural sanitation related works, such as, individual household latrines, school toilet units, Anganwadi toilets either independently or in convergence with schemes of other Government Departments to achieve 'open defecation free' status. and solid and liquid waste management as per prescribed norms
- (ii) Providing all-weather rural road **connectivity** to unconnected villages and to connect identified rural production centres to the existing pucca road network; and construction of pucca **internal roads** or **streets** including side drains and culverts within a village;
- (iii) Construction of **play fields**;
- (iv) Works for improving **disaster preparedness or restoration** of roads or restoration of other essential public infrastructure including flood control and protection works, providing drainage in water logged areas, deepening and repairing of flood channels, chaur renovation, construction of storm water drains for coastal protection;
- (v) Construction of **buildings** for Gram Panchayats, women self-help groups' federations, cyclone shelters, Anganwadi centres, village haats and crematoria at the village or block level.
- (vi) Construction of **Food Grain Storage Structures** for implementing the provisions of The National Food Security Act 2013 (20 of 2013);
- (vii) Production of building material required for construction works under the Act as a part of the estimate of such construction works.
- (viii) **Maintenance** of rural public assets created under the Act; and
- (ix) **any other work** which may be notified by the Central Government in consultation with the State Government in this regard.
